

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
BENCH AT CHENNAI**

**ORIGINAL APPLICATION NO. 21 OF 2022**

**IN THE MATTER OF:**

**Green Society, Costal Corridor**

Redg No. 116/2021, C/o. Sri Dhanvi Weigh Bridge

Chintavaram Village, Chillakur Mandal

SPSR Nellore District, Represented by its Secretary

Bandla Muni Shankar, S/o. Nagaraju.

Ph: 9502313335

Email: greensocietynlr@gmail.com.

.....

Applicant

Vs-

1. The Ministry of Environment, Forest and Climate Change

Indira Paryavaran Bhawan Jorbagh Road

New Delhi - 110 003

Represented by its Director

Ph No. 011-24695132, Email: [mefcc@gov.in](mailto:mefcc@gov.in) and 8 others ....Respondents

**COUNTER AFFIDAVIT FILED BY THE 3<sup>RD</sup> RESPONDENT**

**DATE-13-03-2022**



**M/s MADHURI DONTI REDDY**

ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

T.T.D. SUPREME COURT OF INDIA

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322, Email: [reddymadhuri09@gmail.com](mailto:reddymadhuri09@gmail.com)

COUNSEL FOR 3<sup>rd</sup> RESPONDENT

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Ph: 9502313335  
Email: greensocietynlr@gmail.com. .... Applicant

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Indira Paryavaran Bhawan Jorbagh Road  
New Delhi - 110 003  
Represented by its Director  
Ph No. 011-24695132, Email: [moefcc@gov.in](mailto:moefcc@gov.in) and 8 others ....Respondents

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It is certified that all the documents contained in the above annexure are true copies.

Date: 13-03-2023

  
**Member Secretary  
SEIAA, AP**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE  
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1. The Ministry of Environment, Forest and Climate Change  
Indira ParyavaranBhawanJorbagh Road  
New Delhi - 110 003  
Represented by its Director  
Ph No. 011-24695132, Email: mefcc@gov.in

2. Additional Chief Conservator of Forest  
(C) Ministry of Environment, Forest and Climate Change  
Integrated Regional Office, I and II Floor  
Handloom Export Promotion Council 34,  
Cathedral Garden Road, Nungambakkam  
Chennai 34 Ph No. 044-28222325, Email: ro.moefccc@gov.in

3. State Level Environmental Impact Assessment Authority  
Andhra Pradesh (SEIAA-AP), Ministry of Environment, Forest & Climate  
Change, D. No. No. 26-14 D/2 Near Sunrise Hospital,  
Pushpa Hotel Centre Chalamavari Street,  
Kasturibaipet, Vijayawada-520010  
Represented by its Member Secretary  
Ph. No. 0863-2444438, Email: splcs\_efst@ap.gov.in

4. The Andhra Pradesh Pollution Control Board  
D.No. 33-26-14 D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre, Chalamalavari Street,  
Kasturibaipet, Vijayawada - 520 010  
Represented by its Member Secretary  
Ph No. 0866-2463204, Email: membersecy@appcb.gov.in

5. The Environmental Engineer,  
Regional Officer Andhra Pradesh Pollution Control Board Nellore,  
SPSR Nellore District  
Ph No. 9866776736, Email: [pcbronlr@gmail.com](mailto:pcbronlr@gmail.com).

  
**Member Secretary  
SEIAA, AP**

6. The Director of Mines and Geology  
Sri Anjaneya Towers,  
D.No. 7-104, B-Block 5th & 6th Floors,  
Vijayawada Ibrahimpatnam,  
Andhra Pradesh 521456  
Ph NO. 0863-2442113, Email: admin@apmines.gov.in

7. The Assistant Director of Mines & Geology  
2nd Street, Vikram Nagar,  
Nellore-524 004.Ph No: 91006 88837,  
Email: admgnlr1@gmail.com

8. Andhra Pradesh Mineral Development Corporation  
294/1D, 100 Ft. Road, Kanuru Village PenamaluruMandal,  
Vijayawada - 521137 Ph: 0866-2429999,  
Email: info@apmdc.ap.gov.in Reply its vc& Mo.

9. Sri Avantika Contractors (1) Limited  
610 B, Nilagiri Block, Aditya Enclave Ameerpeta,  
Hyderabad-500038 Rep by its Managing Director  
Phone No. 040-23540080,  
e-mail: sriavantika3@gmail.com

**COUNTER AFFIDAVIT FILED BY THE 3<sup>rd</sup> RESPONDENT**

I, Dr. P.V.Chalapathi Rao, son of Pasala Lakshmaiah, aged 53 years,  
Member Secretary, AP State Environment Impact Assessment Authority,  
Vijayawada do hereby solemnly and sincerely affirm and state as follows:

1. I am the 3<sup>rd</sup> Respondent herein and as such I am well acquainted with the facts of the case.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraph 1 of the affidavit is not related to this respondent and hence there are no remarks.
4. With regard to the averments made in paragraph 2 of the affidavit is denied as false. It is submitted that it is true that SEIAA has issued

  
Member Secretary  
SEIAA, AP

Environmental Clearances to R8 for mining of silica sand M/s. Andhra Pradesh Mineral Development Corporation Limited an extent of 4.67 Ha in Survey No. 612P, 613P, 615P, 616P, 617P and 4.98 Ha in Survey No. 589 & 594P of Thamminapatnam Village, Chillakur Mandal, S.P.S.R Nellore District, Andhra Pradesh (**Annexure-1**).

5. With regard to the averments made in paragraph 3 of the affidavit is denied as false. It is submitted that this office received complaint alleging illegal mining being carried by Respondent No. 8 on 1.08.2022. This compliant has been forwarded to the Head office, APPCB and RO Nellore for taking further necessary action as the EC conditions monitoring powers were delegated to the Board vide G.O.Ms.No120 dt 01.11.2018.
6. With regard to the averments made in paragraph 4 of the affidavit is denied as false. It is submitted that this Respondent (SEIAA) Is processing the EC applications based on the Approved mining plan and EIA/EMP prepared by the NABET (National Accreditation Board for Education and Training Accredited consultants).
7. It is submitted that the proposal has been examined and processed in according with EIA notification, 2006 and its amendments thereof issued by the MoEF&CC, GOI.
8. It is submitted that the 8th respondent applied for extension of validity of EC, as they haven't achieved the targeted production from this mine as per (ADMG) approved mining plan. In accordance with the MoEF&CC Notification S.O. 221(E), dt: 18.01.2021(**Annexure-2**) they have submitted letter No: APMDC/12047/4/2020/Geo/824 dt. 26.07.2021 (**Annexure-3**) and Form-I due to the outbreak of COVID-19 pandemic lockdowns (total or partial). "Notwithstanding anything contained in this notification, the period from 1st April, 2020 to the 31st March 2021 shall not be considered for the proposed of calculation of the period of validity of Prior Environmental clearances granted under the provision of this notification in view of outbreak of Corona virus (COVID-19) and

  
Member Secretary  
SEIAA, AP

subsequent lockdowns (total or partial) declared for its control. However, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid". The Committee after examining the project proposals, presentations, MoEF&CC Notifications & OMs and detailed deliberations, recommended for issue of Extension of Environmental Clearance valid up to 31.03.2022(**Annexure-4**).

9. With regard to the averments made in paragraphs 5 & 6 of the affidavit is denied as false. It is submitted that the above said application the above said mines have been given Environmental Clearance by the 6th respondent i.e., SEIAA. As per the clearance, there was a condition that mining has to be done manual excavation and the project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled. The avenue plantation with tall plants of at least 1.5m height for 1 km length of the approach road on either side of the road is to be developed and maintained. Entire greenbelt should be developed in the first year itself with a valid period of one year or the life of mine, which is earlier. The project proponent shall carryout mining only Two meters depth sand from the top manually and no underwater mining is undertaken.

10. With regard to the averments made in paragraphs 7 & 8 of the affidavit is denied as false. It is submitted that the absence of monitoring mechanisms with SEIAA, A.P, and the Govt of A.P has issued a G.O.MS.NO.120, dt.01.11.2018 delegating the powers to monitor the compliance of Environmental Clearance conditions to the APPCB (**Annexure-5**). Further, the enforcement of environmental clearance conditions shall also be done by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change and the agency nominated by the Ministry as per the Notification dt.15.01.2016, S.O.141 (E). Mining department is the competent authority for taking action against illegal mining activity.

  
Member Secretary  
SEIAA, AP

11. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Original Application No. 21 of 2022 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed Vijayawada  
Andhra Pradesh on  
This the 13<sup>th</sup> day of March 2023  
and signed his name in my presence

}

**BEFORE ME**

*B. B. Srinivas*

Advocate

**VERIFICATION**

I, Dr. P.V.Chalapathi Rao S/o Pasala Lakshmaiah, Aged about 53 years, Member Secretary, AP State Environment Impact Assessment Authority, Andhra Pradesh do hereby verify that the contents of Para's of Counter Affidavit are based on record and information are true to the best of my knowledge and belief.

Hence, verified on the 13<sup>th</sup> day of March 2023 at Vijayawada

*Ch. V.*  
DEPONENT

**Member Secretary  
SEIAA, AP**

File No.APPCB-11033/57/2020-TEC-EC-APPCB

**State Level Environment Impact Assessment Authority (SEIAA)**  
**Andhra Pradesh**  
**Ministry of Environment, Forests & Climate Change,**  
**Government of India**  
 D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
 Chalamavari Street, Kasturibaipet, Vijayawada -520010

REGD.POST WITH ACK.DUE

08/07/2020

Order No. SEIAA/AP/NLR/MIN/05/2020/1853 193 .

Sub SEIAA, A.P – 4.98 Ha Silica Sand of M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy.No. 589 & 594P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh – Environmental Clearance - Reg.

10.07.2020  
 DESPATCH  
 VAW

- I. This has reference to your application submitted through online on 21.05.2020 (proposal No. SIA/AP/MIN/152362/2020), seeking Environmental Clearance for the 4.98 Ha Silica Sand Mine at Survey No. 589 & 594P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh in favour of M/s. Andhra Pradesh Mineral Development Corporation Limited. It was reported that the nearest human habitation viz., Tigapalem (V) exists at a distance of about 0.368 km from the mine lease area. It was noted that the capital investment of the project is Rs.62.0 lakhs and capacity of the Project is as follows:

**Mining of Silica Sand – 1,97,688 TPA in 4.98 Ha.**

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.  
 i. The location of the mine is as following:

Sl.No	Latitude	Longitude
1.	14°11'58.69"N	80°06'29.22"E
2.	14°11'57.19"N	80°06'36.03"E
3.	14°12'01.97"N	80°06'35.68"E
4.	14°12'06.43"N	80°06'35.26"E
5.	14°12'06.44"N	80°06'29.89"E
6.	14°12'02.20"N	80°06'28.97"E

- ii. It is an open cast manual method mine. Life of mine is 1 year. The total mine lease area is 4.98 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC aspect. The proposal has been examined and processed in accordance with EIA

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Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 25.06.2020 as follows: The representatives of the project proponent APMDC Ltd. and their consultant M/s. SV ENVIRO LABS & CONSULTANTS have attended the Online meeting. The Committee recommended for issue of Environmental clearance to this Silica sand mining project for the production quantities – 1,97,688 MTPA, duly stipulating a condition that the project proponent shall maintain the setback width of 7.5 meters buffer zone all around the mine lease area for greenbelt development and only manual excavation of mining shall be carried out. The EC is valid for ONE year or the life of mine, whichever is earlier.

- All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
- Sand quality report for salinity, Electrical Conductivity, chlorides, pH shall be submitted.
- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.

The project proponent shall allocate sufficient funds for implementation of CSR. The project proponent shall allocate sufficient funds for implementation of SR activities as committed by the representative along with the EMP. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 03.07.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. 1 under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

**Part A. Special Conditions:**

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall maintain the setback width of 7.5 meters buffer zone all around the mine lease area for greenbelt development and only manual excavation of mining shall be carried out.
- iii. The EC is valid for ONE year or the life of mine, which is earlier.
  - All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
  - Sand quality report for salinity, Electrical Conductivity, chlorides, pH shall be submitted.

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- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.
- iv. The project proponent shall allocate sufficient funds for implementation of CSR.
- v. The project proponent shall allocate sufficient funds for implementation of SR activities as committed by the representative along with the EMP.
- vi. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- vii. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained. The entire plantation is to be completed in the first year itself.
- viii. The proponent is advised to ensure safety to animal and public life.

**Part B. Specific Conditions:**

**1) Air Pollution:-**

- i. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form I.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned Regulatory Authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained. Concerned Regulatory Authority Prior instructions /guidance shall be taken for this activity
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission. Regulatory Authority, prior concurrence shall be taken for this activity.
  - Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.

- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs. Regulatory Authority instructions be taken if there are any better alternatives.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

## 2) Water Pollution:-

- i. As per records the source of water is Bore well. Total water requirement is 9.5 KLD. Out of that, 5.0 KLD is used for Dust suppression; 2.0 KLD is used for Greenbelt; 2.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.
- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

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**3) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Prior approval of Regulatory Authority concerned must be taken for this activity
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. Regulatory Authority, prior concurrence shall be taken for this activity.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.
- v. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

**Part C. General Conditions:**

- i. **This order is valid for a period of 1 years or life of mine or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.**
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO. The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity of nature must be protected at any cost.
- v. In respect of government land for mining, the responsibility fixed on AD

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mines to check whether necessary clearances from revenue department are obtained.

- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- xiii. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xiv. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xv. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District

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Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xvi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xvii Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xviii Personnel working in dusty areas should wear protective respiratory devices
  - i. and they should also be provided with adequate training and information on safety and health aspects.
- xix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xx. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxii The funds earmarked for environmental protection measures (**Capital cost Rs.3.94 Lakhs and Recurring cost Rs.3.0 Lakhs /annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xxiii At least 2% of the total project cost shall be allocated for Corporate
  - i. Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.
- xxiv The project proponent shall submit the copies of the environmental clearance

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to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.

- xxv The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxv The SEIAA or any other competent authority may alter/modify the above
  - i. conditions or stipulate any further condition in the interest of environment protection.
  - xxv The proponent shall obtain all other mandatory clearances from respective
    - ii. departments before taking-up the mining activity.
  - xxv Any appeal against this Environmental Clearance shall lie with the National
    - iii. Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxvi Concealing the factual data or failure to comply with any of the conditions
  - x. mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx The SEIAA may revoke or suspend the order, if implementation of any of the
  - . above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxx SEIAA also reserves the right to cancel the EC issued at any time, if EC has
  - i. been obtained by the proponent through suppression of any information or furnishing false information.
- xxx The above conditions will be enforced inter-alia, under the provisions of the
  - ii. Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

File No.APPCB-11033/57/2020-TEC-EC-APPCB

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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## SPECIAL SECRETARY TO GOVT

To  
M/s. Andhra Pradesh Mineral Development  
Corporation Limited,  
Mr. M. Madhusudhan Reddy,  
The Vice Chairman and Managing Director,  
Door.no.294/1D, 100 Feet Road of Tadigadapa to Enikeadu,  
Kanur, Vijayawada, Krishna District-521137, A.P.  
Ph.9491035727

## Copy to:

1. The Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MOEF&CC, GOI, Chennai for kind information.
5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

THE SEIAA, A.P. HAS APPROVED THE ORDER IN E-OFFICE.

*M. Gopinath*  
8/1/20

Senior Environmental Engineer  
State Environment Impact  
Assessment Authority  
Govt. Of Andhra Pradesh



File No.APPCB-11033/57/2020-TEC-EC-APPCB

**State Level Environment Impact Assessment Authority (SEIAA)**  
**Andhra Pradesh**  
**Ministry of Environment, Forests & Climate Change,**  
**Government of India**  
 D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  
 Chalamavari Street, Kasturibaipet, Vijayawada -520010

REGD.POST WITH ACK DUE

08/07/2020

Order No. SEIAA/AP/NLR/MIN/04/2020/1813 215

Sub SEIAA, A.P – 4.67 Ha Silica Sand of M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy.No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh – Environmental Clearance - Reg.

- I. This has reference to your application submitted through online on 29.04.2020 (proposal No. SIA/AP/MIN/152297/2020), seeking Environmental Clearance for the 4.67 Ha Silica Sand Mine at Survey No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh in favour of M/s. Andhra Pradesh Mineral Development Corporation Limited. It was reported that the nearest human habitation viz., Tigapalem (V) exists at a distance of about 0.45 km from the mine lease area. It was noted that the capital investment of the project is Rs.62.0 lakhs and capacity of the Project is as follows:

**Mining of Silica Sand - 186800 TPA in 4.67 Ha.**

- II. As seen from the Mining plan approved by the competent Government Authority the following two aspects are noted.
- i. The location of the mine is as following:

Sl.No	Latitude	Longitude
1.	14°11'44.31"N	80°06'04.49"E
2.	14°11'45.07"N	80°06'07.55"E
3.	14°11'33.17"N	80°06'12.27"E
4.	14°11'34.52"N	80°06'05.73"E
5.	14°11'37.35"N	80°06'06.61"E
6.	14°11'39.69"N	80°06'04.30"E

- ii. It is an open cast manual method mine. Life of mine is 1 year. The total mine lease area is 4.67 Ha.

This proposal has been referred to SEAC, A.P along with all the documents submitted by the proponent for their appraisal and for their specific recommendations on EC

10.09.2020  
 DESPATCH  
 VMS

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aspect. The proposal has been examined and processed in accordance with EIA Notification, 2006 and its amendments thereof. The State Level Expert Appraisal Committee (SEAC) examined the application, in its meeting held on 25.06.2020 as follows: The representatives of the project proponent M/s APMDC Ltd.(DGM Geology) and their consultant M/s. SV ENVIRO LABS & CONSULTANTS have attended the Online meeting. The Committee recommended for issue of **Environmental Clearance** for one year to this proposed silica sand mining project for the production quantities: Silica sand – 186800 TPA, duly stipulating the following conditions that the project proponent shall carry out mining only Two meters depth sand from the top manually and no underwater mining is undertaken.

- All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
- Sand quality report for salinity, Electrical Conductivity, chlorides, fluorides, pH shall be submitted.
- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- 50 m set back from Buckingham canal need to be maintained;
- Sand dunes at the southern boundary should not be mined;
- Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.

The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP. The committee in the appraisal report clearly stated that they have approved the approved Mining Plan, Form-I/II, PFR/DPR and EMP for compliance by the proponent. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 03.07.2020 examined the proposal and the recommendations of SEAC and decided to accept SEAC recommendations aforesaid for strict compliance by the proponent and to issue EC. The SEIAA, A.P hereby accords **Environmental Clearance to the project** as mentioned at Para No. I under the provisions of the EIA Notification 2006 and its subsequent amendments issued under Environment (Protection) Act, 1986 subject to implementation of the following cluster, specific and general conditions:

**Part A. Special Conditions:**

- i. The proposal shall not attract the following acts & Rules: Forest act 1980, Wild life (Protection) act, 1972; CRZ notification, 2011; The eco sensitive areas as notified under EP act, 1986; Critically polluted areas as notified by CPCB and also shall not harm live stocks and human beings and disturb their activities.
- ii. The project proponent shall carry out mining only Two meters depth sand from the top manually and no underwater mining is undertaken.
  - All the silica sand are to be accounted for authorized users for the purpose of silica users only, an undertaking shall be submitted.
  - Sand quality report for salinity, Electrical Conductivity, chlorides, fluorides, pH

**File No.APPCB-11033/57/2020-TEC-EC-APPCB**

shall be submitted.

- Green belt shall be taken up in the peripheral Bufferzone of 7.5 m width all along the boundary of the mine and planted with casuarina plantation.
- APSEIAA Sub-committee guidelines shall be implemented;
- 50 m set back from Buckingham canal need to be maintained;
- Sand dunes at the southern boundary should not be mined;
- Strictly manual mining only is permitted.
- The validity of the EC is for 1 year or the life of mine which is earlier.
- iii. The project proponent shall allocate sufficient funds for implementation of CSR activities as committed by the representative along with the EMP.
- iv. The project proponent shall maintain the setback distance 7.5 meters buffer zone all around the mine lease area for greenbelt development and other conditions are to be fulfilled.
- v. The avenue plantation (tall plants), of at least 1.5m height, for 1 km length of the approach road on either side of the road is to be developed and maintained. The entire plantation is to be completed in the first year itself.
- vi. The proponent is advised to ensure safety to animal and public life.

**Part B. Specific Conditions:**

**1) Air Pollution:-**

- i. The proponent shall comply with the mining methodology mentioned in approved mining plan and Form I.
- ii. Greenbelt shall be developed along the boundary of mining lease area with tall growing trees, with the native species in consultation with the local DFO/Agriculture Department. In case any felling or damage to fauna and flora is involved, prior permission shall be taken from the concerned Regulatory Authority, by the proponent, without which mining shall not be taken up.
- iii. Fugitive dust emissions from all the sources should be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points should be provided and properly maintained. Concerned Regulatory Authority Prior instructions /guidance shall be taken for this activity
- iv. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF&CC, GoI on 16.11.2009.
- v. The following measures are to be implemented to reduce air pollution during transportation of mineral:-
  - Roads shall be graded to mitigate the dust emission. Regulatory Authority, prior concurrence shall be taken for this activity.

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- Water shall be sprinkled at regular interval on the main haul road and other service roads by water sprinklers to suppress dust.
- vi. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
  - The proponent shall ensure that there shall be no excessive noise, while taking up mining activity.
  - The workers employed shall be provided with protection equipment and earmuffs etc.
  - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- vii. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010; dt. 11.01.2010 issued by the MoE&F, GOI to control noise to the prescribed levels. Workers engaged in operations of HEMM, etc should be provided with ear plugs/muffs. Regulatory Authority instructions be taken if there are any better alternatives.
- viii. The proponent shall not take-up mining activity unless he obtains the safety clearance certificate from the Govt. competent authority.

**2) Water Pollution:-**

- i. As per records the source of water is Bore well. Total water requirement is 9.0 KLD. Out of that, 4.5 KLD is used for Dust suppression; 2.0 KLD is used for Greenbelt; 2.5 KLD is used for domestic purpose.
- ii. Garland drain and siltation ponds of appropriate size should be constructed for the working pit to arrest flow of silt and sediment. The water so collected should be utilized for watering the mine area, roads, green belt development etc. The drains should be regularly desilted, particularly after monsoon, and maintained properly. Prior concurrence of Regulatory Authority concerned shall be taken for this activity before taking up mining.
- iii. Regular monitoring of ground water level and quality should be carried out by establishing a network of existing wells by the project proponent in and around project area in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Data thus collected should be sent at regular interval to MoEF&CC, CGWA and CGWB, Southern, Region, Hyderabad.
- iv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB, Southern Region, Hyderabad. Suitable measures should be taken for rainwater harvesting in consultation with concerned Regulatory Authority.

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- v. Permission from the competent authority should be obtained for drawl of ground water, if any, required for this project.

**3) Solid Waste :-**

- i. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose. Prior approval of Regulatory Authority concerned must be taken for this activity
- ii. The following measures are to be adopted to control erosion of dumps:-
  - Retention/toe walls shall be provided at the foot of the dumps.
  - Worked out slopes are to be stabilized by planting appropriate shrub/grass species on the slopes. Regulatory Authority, prior concurrence shall be taken for this activity.
- iii. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and other Wastes (Management, and transboundary movement) Rules, 2016 to the recyclers authorized by APPCB.
- iv. The proponent shall ensure proper reclamation of mined out area in consultation with the mining department.
- v. The proponent will be squarely responsible for proper implementation of solid waste management plan, prevention of air pollution, water pollution, and any other kind of pollution/health hazard.

**Part C. General Conditions:**

- i. This order is valid for a period of 1 years or life of mine or the expiry date of mine lease or land lease period issued by the Government of A.P., whichever is earlier.
- ii. While giving CFE/CFO, the APPCB is to kindly ensure compliance of guidelines issued in G.O RT No 239 dt 16.04.2020 and Memo. No/ covid-19/2020/HMFW dt 18.04.2020 issued by Medical, Health and Family welfare department, Government of AP and the Ministry of Home Affairs order No 40-3/2020/DM-DA dt 15.04.2020 scrupulously.
- iii. The proponent shall scrupulously follow any conditions stipulated by Revenue department/ Panchayat Raj/ Municipal administration/local self government bodies (Gram panchayat/Gram secretariat) in ensuring safety to human and animal life. The APPCB to ensure the same while according CFE/CFO.The APPCB to ensure the same while according CFE/CFO.
- iv. Proponent shall ensure that there is no disturbance to flora and fauna. Serenity

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of nature must be protected at any cost.

- v. In respect of government land for mining, the responsibility fixed on AD mines to check whether necessary clearances from revenue department are obtained.
- vi. In case of patta land while granting mine lease ADMG should verify the land lease documents.
- vii. In respect of forest land given in lease for mining, the proponent shall scrupulously adhere to the mining conditions stipulated by the forest department, Government of Andhra Pradesh.
- viii. Any change in mining plan/ production/ mining methodology the proponent shall apply afresh EC.
- ix. While taking up mining activity the proponent shall meticulously follow approved mining plan/Form-1/EMP.
- x. Once in an year proponent shall conduct impact analysis on environment by reputed institute recognized by Director General, Mines and Safety.
- xi. "Consent for Establishment" & "Consent for Operation" shall be obtained from Andhra Pradesh Pollution Control Board under Air and Water Act to carry on mining.
- xii. No change in mining technology and scope of working should be made without prior approval of the SEIAA, A.P. No further expansion or modifications in the mine shall be carried out without prior approval of the SEIAA, AP/ MoEF&CC, GoI, New Delhi, as applicable.
- xiii. Officials from the Regional Office of MOEF&CC, Chennai / The SEIAA, Andhra Pradesh through the Regional Offices of Andhra Pradesh Pollution Control Board, who would be monitoring the implementation of environmental safeguards should be given full co-operation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents shall be submitted to the CCF, Regional Office to MOEF&CC, Chennai.
- xiv. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
- xv. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the

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Ministry of Environment & Forests, its Regional Office, Chennai, SEIAA, A.P., Zonal Office of Central Pollution Control Board, Bangalore, District Collector and A.P. Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions including results of monitored data on their websites and shall update the same periodically.

- xvi. Post Environment Clearance Monitoring: It shall be mandatory for the project manager to submit half yearly compliance reports in respect of the stipulated prior EC terms and conditions in hard and soft copy to SEIAA on 1<sup>st</sup> June and 1<sup>st</sup> December of each calendar year. (Refer 10(i) and 10(ii) of S.O. 1533(E) of Ministry of Environment and Forests Notification, New Delhi, dt 14<sup>th</sup> September, 2006.)
- xvii Data on ambient air quality should be regularly submitted to the Ministry including its Regional Office located at Bangalore and the State Pollution Control Board/ Central Pollution Control Board once in six months.
- xviii Personnel working in dusty areas should wear protective respiratory devices
  - i. and they should also be provided with adequate training and information on safety and health aspects.
- xix. The project proponent shall ensure that no natural watercourse and/or water resources shall be obstructed due to any mining operations. Necessary safeguard measures to protect the first order streams, if any, originating from the mine lease shall be taken.
- xx. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
- xxi. A separate environmental management cell with suitable qualified personnel should be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
- xxii The funds earmarked for environmental protection measures (**Capital cost Rs.3.84 Lakhs and Recurring cost Rs.2.95 Lakhs /annum**) should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry and its Regional Office located at Bangalore.
- xxiii At least 2% of the total project cost shall be allocated for Corporate
  - i. Environment Responsibility (CER) and item-wise details along with time bound action plan shall be prepared in accordance to the MoEF&CC's office Memorandum No.F.No.22-65/2017- IA.III, dated.01.05.2018 and submit to the SEIAA, A.P and Ministry's Regional Office, Chennai.

## File No.APPCB-11033/57/2020-TEC-EC-APPCB

- xxi The project proponent shall submit the copies of the environmental clearance
- v. to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- xxv The project authorities should advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and SEIAA, A.P.
- xxv The SEIAA or any other competent authority may alter/modify the above
- i. conditions or stipulate any further condition in the interest of environment protection.
- xxv The proponent shall obtain all other mandatory clearances from respective
- ii. departments before taking-up the mining activity.
- xxv Any appeal against this Environmental Clearance shall lie with the National
- iii. Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- xxi Concealing the factual data or failure to comply with any of the conditions
- x. mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxx The SEIAA may revoke or suspend the order, if implementation of any of the
- . above conditions is not satisfactory. The SEIAA reserves the right to alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
- xxx SEIAA also reserves the right to cancel the EC issued at any time, if EC has
- i. been obtained by the proponent through suppression of any information or furnishing false information.
- xxx The above conditions will be enforced inter-alia, under the provisions of the
- ii. Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

File No. APPCB-11033/57/2020-TEC-EC-APPCB

MEMBER SECRETARY, SEIAA, A.P.	MEMBER, SEIAA, A.P.	CHAIRMAN, SEIAA, A.P.
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## SPECIAL SECRETARY TO GOVT

To  
 M/s. Andhra Pradesh Mineral Development  
 Corporation Limited,  
 Mr. M. Madhusudhan Reddy,  
 The Vice Chairman and Managing Director,  
 Door.no.294/1D, 100 Feet Road of Tadigadapa to Enikeadu,  
 Kanur, Vijayawada, Krishna District-521137, A.P.  
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5. The Secretary, MOEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.
7. The District Collector, Nellore District, Andhra Pradesh for kind information.

THE SEIAA, A.P. HAS APPROVED THE ORDER IN E-OFFICE

*M. K. S. Reddy*  
 Senior Environmental Engineer  
 State Environment Impact  
 Assessment Authority  
 Govt. Of Andhra Pradesh





# भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-18012021-224513  
CG-DL-E-18012021-224513

असाधारण  
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)  
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित  
PUBLISHED BY AUTHORITY

सं. 201]  
No. 201]

नई दिल्ली, सोमवार, जनवरी 18, 2021/पौष 28, 1942  
NEW DELHI, MONDAY, JANUARY 18, 2021/PAUSHA 28, 1942

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 18 जनवरी, 2021

**का.आ. 221(अ).**— केंद्रीय सरकार, तत्कालीन पर्यावरण और वन मंत्रालय में, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) के अधीन अपनी शक्तियों के प्रयोग करते हुए, पर्यावरण समाघात निर्धारण अधिसूचना, 2006 (जिसे इसके बाद उक्त अधिसूचना कहा गया है) संख्या का. आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किया जा चुका है, उक्त अधिसूचना की अनुसूची में सभी संबंधित सूचीबद्ध नई परियोजनाओं या क्रियाकलापों के लिए उनके विस्तार और आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन किया जा सकता है यथास्थिति, भूमि को अभिप्राप्त करने के सिवाय, परियोजना प्रबंधन द्वारा किसी भी संनिर्माण कार्य या भूमि को तैयार करने से पूर्व संबंधित विनियामक प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी।

और कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) ने, क्षेत्र में परियोजनाओं या क्रियाकलापों के कार्यान्वयन को प्रभावित किया है। पर्यावरण और वन जलवायु परिवर्तन मंत्रालय उक्त अधिसूचना में अनुज्ञात अधिकतम अवधि से परे पूर्व पर्यावरणीय अनापत्तियों की विधिमान्यता के विस्तार के लिए अनुरोधों की संख्या प्राप्ति में है, क्योंकि कोविड 19 महामारी अभी तक समाप्त नहीं हुई है। मामले की उक्त मंत्रालय में समीक्षा की गई है और चिंता इस तथ्य को ध्यान में रखते हुए है कि लॉकडाउन (कुल या आंशिक) के कारण, क्षेत्र में क्रियाकलापों को जारी रखना कठिन हो सकता है।

अतः अब, केंद्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के (4) खंड के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) की उप-धारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, लोक हित में उक्त नियमों के नियम 5 के उप-नियम (3) के खंड (क) के अधीन नोटिस की अपेक्षा अभिमुक्ति के पश्चात् भारत के राजपत्र असाधारण, भाग- II, खंड 3, उपखंड (II), में प्रकाशित, भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय अधिसूचना का.आ.1533 (अ), तारीख 14 सितंबर, 2006, में निम्नलिखित और संशोधन करती है, अर्थात्: -

उक्त अधिसूचना में,

(i) उप शीर्ष II "चरण (2)\_विस्तारण", के अधीन पैरा 7 के उप पैरा 7(i) में, खंड (viii) के पश्चात् निम्नलिखित खंड अंतःस्थापित किया जाएगा अर्थात्: -

"(ix) उपरोक्त में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021 की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर संदर्भ की शर्तों की विधिमान्यता की अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा ,तथापि उक्त संदर्भ की शर्तों के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

(ii) पैरा 9 क के स्थान पर, निम्नलिखित पैरा रखा जाएगा, अर्थात्: -

"9 क. इस अधिसूचना में अंतर्विष्ट किसी बात के होते हुए, 1 अप्रैल 2020 से 31 मार्च 2021की अवधि में कोरोना वायरस (कोविड-19) के प्रकोप को देखते हुए और तत्पश्चात् इसके नियंत्रण के लिए घोषित लॉकडाउन (कुल या आंशिक) की दृष्टि में इस अधिसूचना के उपबंधों के अधीन मंजूर पूर्व पर्यावरणीय अनापत्ति की विधिमान्यताकी अवधि की गणना के प्रयोजन के लिए विचार नहीं किया जाएगा ,तथापि उक्त पर्यावरणीय अनापत्ति के संबंध में इस अवधि के दौरान अपनाए गए सभी क्रियाकलाप विधिमान्य समझे जाएंगे।";

[फा. सं. 22-25/2020-आई.ए. III]

गीता मेनन, संयुक्त सचिव

**टिप्पण :** मूल अधिसूचना भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) संख्या का.आ. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और अधिसूचना अधिसूचना संख्या का.आ. 4254 (अ), तारीख 27 नवंबर, 2020 द्वारा अंतिम बार संशोधन किया गया था।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

### NOTIFICATION

New Delhi, the 18th January, 2021

**S.O. 221(E).**—Whereas, the Central Government in the erstwhile Ministry of Environment and Forests, in exercise of its powers by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 has published the Environment Impact Assessment Notification, 2006 (hereinafter referred to as the said notification) *vide* number S.O.1533(E), dated the 14<sup>th</sup> September, 2006, making the requirement of prior environmental clearance from the concerned regulatory authority mandatory for all new projects or activities listed in the Schedule to the said notification, their expansion and modernisation and/or change in product mix, as the case may be, before any construction work or preparation of land by the project management except for securing the land;

And whereas, in view of the outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, implementation of projects or activities in the field has been affected. Ministry of

Environment, Forest and Climate Change is in receipt of number of requests for extension of the validity of prior environmental clearances beyond the maximum period allowed in the said notification, as the COVID-19 pandemic has not yet come to an end. The matter has been examined in the said Ministry and the concern is genuine keeping in view the fact that due to lockdowns (total or partial), continuation of activities in the field has been difficult.

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rules in public interest, hereby makes the following further amendments in the notification of Government of India, in the erstwhile Ministry of Environment and Forests, number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, published in the Gazette of India, Extraordinary, Part-II, Section 3, Sub-section (II), namely:-

In the said notification, -

- (i) in paragraph 7, in sub-paragraph 7(i), under sub-heading II. "Stage (2) – Scoping", after clause (viii), the following clause shall be inserted, namely:-

*"(ix). Notwithstanding anything contained above, the period from the 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of Terms of Reference granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the said Terms of Reference shall be treated as valid."*

- (ii) for paragraph 9A, the following paragraph shall be substituted namely:-

*"9A. Notwithstanding anything contained in this notification, the period from the 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March, 2021 shall not be considered for the purpose of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control, however, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid."*

[F.No.22-25/2020-IA.III]

GEETA MENON, Joint Secy.

**Note:** The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and was last amended vide the notification number S.O. 4254(E), dated the 27<sup>th</sup> November, 2020.



**The Andhra Pradesh Mineral Development Corporation Limited**  
(A State Government of A.P. Undertaking)

Door No. 294/ID, 100 Feet Tadigadapa to Enikepadu Road, Kanur, Vijayawada - 521 137.  
Andhra Pradesh. Tel : 0866 - 2429999, Fax : 0866 - 2429977.  
E-Mail : info@apmdc.ap.gov.in : Website : www.apmdc.ap.gov.in

Ref:- APMDC/12047/4/2020/Geo/ 824

Date: 26.07.2021

To  
The Member Secretary,  
State Environment Impact Assessment Authority,  
Andhra Pradesh.

Sir,

**Sub:** Request to issue Extension of EC validity for Silica Sand Mine in the name of **M/s. Andhra Pradesh Mineral Development Corporation Limited** - Reg.

**Ref:** 1. Environmental Clearance Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215,  
Dated: 08.07.2020.  
2. MoEF&CC, New Delhi. S.O. 221 (E) Dated: 18.01.2021.

We wish to inform you that our SilicaSand mine has been accorded Environmental Clearance in the name of **M/s. Andhra Pradesh Mineral Development Corporation Limited** with a production capacity of for 186800 TPA over an extent of 4.67 Ha in Sy.No.612P, 613P, 615P, 616P, 617P, Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh for a period of one (1) year i.e., up to 07.07.2021 as per estimated mine life vide Ref (1).

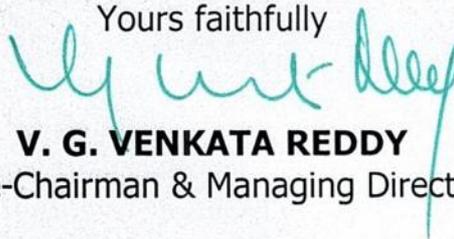
However, we haven't achieved the targeted production from this mine as per approved mining plan and submitted Form-I, due to the outbreak of COVID-19 pandemic lockdowns (total or partial). The production and dispatch details were given in Ref (2).

As per MoEF & CC Notification S.O. 221(E), Dated: 18.01.2021 vide ref (3) "Notwithstanding anything contained in this notification, the period from 1st April, 2020 to the 31st March 2021 shall not be considered for the purposed of calculation of the period of validity of Prior Environmental Clearances granted under the provisions of this notification in view of outbreak of Corona Virus (COVID – 19) and subsequent lockdowns (total or partial) declared for its control. However, all activities undertaken during this period in respect of the Environmental Clearance granted shall be treated as valid" vide Ref (3).

In this regard, we are interested in carrying out the mining activity in the granted mine lease area as per the approved mining plan for the remaining Silica Sand mineral reserves. So, we request you to consider the appeal and grant us validity extension for the accorded Environmental Clearance.

Thanking you

Yours faithfully



**V. G. VENKATA REDDY**  
(Vice-Chairman & Managing Director)

 <p>सत्यमेव जयते</p>	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b></p> <p>D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/E.G.-84/2013-167.79 & 164.70**

26/10/2021

**Sub:SEIAA, A.P. - 4.67 Ha Silica Sand Mine of M/s. Andhra Pradesh Mineral Development Corporation Limited., Sy No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District – Extension of validity of Environmental Clearance – Issued - Reg.**

**Ref:** 1. Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dt. 08.07.2020.  
2. Proponent letter dt. 13.09.2021.

- I. The SEIAA, AP had issued Environmental Clearance vide reference 1<sup>st</sup> cited for the **Silica Sand Mine – 186800 TPA** in the name of **M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy No. 612P, 613P, 615P, 616P, 617P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.**
- II. The proponent vide reference 2<sup>nd</sup> cited requested the SEIAA to extend the validity period of EC order upto 21.10.2021 **with production capacity of Silica Sand Mine – 186800 TPA.**
- III. Accordingly, the request of the proponent was examined by the State level Expert Appraisal Committee (SEAC) in its meetings held on 30.09.2021. Earlier the SEIAA was issued Environmental Clearance from vide Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dated 08.07.2020 Silica Sand Mine in the name of M/s. Andhra Pradesh Mineral Development Corporation Limited with a production capacity of for 186800 TPA over an extent of 4.67 Ha in Sy No.612P, 613P, 615P, 616P, 617P Thamminapatnam village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh for a period of one (1) year i.e., up to 07.07.2021. However, They haven't achieved the targeted production from this mine as per approved mining plan. They have submitted Form-I, due to the outbreak of COVID-19 pandemic lockdowns (total or partial). As per MoEF&CC Notification S.O. 221(E), Dated 18.01.2021 vide ref (3) "Notwithstanding any thing contained in this notification, the period from 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March 2021 shall not be considered for the proposed of calculation of the period of validity of Prior Environmental clearances granted under the provision of this notification in view of outbreak of Corona virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control. However, all activities undertaken during this period in respect of the Environment Clearance granted shall be treated as valid". They have requested for extension of validity of Environmental Clearance. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended **for issue of Extension of Environmental Clearance valid up to 31.03.2022.**
- IV. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting

held on 11.10.2021 examined the proposal and the recommended for issue of Extension of Environmental Clearance valid up to 31.03.2022.

V. The SEIAA, A.P, is hereby extended the validity period of the EC order issued vide Order No. SEIAA/AP/NLR/MIN/04/2020/1813-215, dt. 08.07.2020 up to 31.03.2022.

VI. All other information mentioned and conditions stipulated in the EC order issued vide reference 1<sup>st</sup> cited remain the same.

**MEMBER SECRETARY,  
SEIAA, A.P.**

**MEMBER,  
SEIAA, A.P.**

**CHAIRMAN,  
SEIAA, A.P.**

**Special Secretary To Govt**

**To**

M/s. Andhra Pradesh Mineral Development Corporation Limited,  
Mr. M .Madhusudhan Reddy,  
The vice Chairman and managing Director,  
D.No 294/1D, 100 Feet Road of Tadigadapa to Enikendu  
Kanur, Vijayawada, Krishna District-521137,A.P.  
Ph :- 9491035727.

**Copy to:**

1. Prof. V.S.R.K. Prasad, Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: **Nellore**, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

 <p>सत्यमेव जयते</p>	<p><b>State Level Environment Impact Assessment Authority (SEIAA)</b>  <b>Andhra Pradesh</b>  <b>Ministry of Environment, Forests &amp; Climate Change</b>  <b>Government of India</b></p> <p>D.No.33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre,  Chalamavari Street, Kasturibaipet, Vijayawada-520010</p>
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REGD.POST WITH ACK.DUE

**Order No. SEIAA/AP/E.G.-84/2013-167.80 & 164.71**

26/10/2021

**Sub:SEIAA, A.P. - 4.98 Ha Silica Sand Mine of M/s. Andhra Pradesh Mineral Development Corporation Limited., Sy No. 589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District – Extension of validity of Environmental Clearance – Issued - Reg.**

**Ref:** 1. Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dt. 08.07.2020.  
2. Proponent letter dt. 13.09.2021.

- I. The SEIAA, AP had issued Environmental Clearance vide reference 1<sup>st</sup> cited for the **Silica Sand Mine – 197688 TPA** in the name of **M/s. Andhra Pradesh Mineral Development Corporation Limited at Sy No. 589 & 594/P of Thamminapatnam Village, Chillakur Mandal, SPSR Nellore District.**
- II. The proponent vide reference 2<sup>nd</sup> cited requested the SEIAA to extend the validity period of EC order upto 14.09.2021 **with production capacity of Silica Sand Mine – 197688 TPA.**
- III. Accordingly, the request of the proponent was examined by the State level Expert Appraisal Committee (SEAC) in its meetings held on 30.09.2021. Earlier the SEIAA was issued Environmental Clearance from vide Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dated 08.07.2020 Silica Sand Mine in the name of M/s. Andhra Pradesh Mineral Development Corporation Limited with a production capacity of for 197688 TPA over an extent of 4.98 Ha in Sy No.589 & 594/P Thamminapatnam village, Chillakur Mandal, SPSR Nellore District, Andhra Pradesh for a period of one (1) year i.e., up to 07.07.2021. However, They haven't achieved the targeted production from this mine as per approved mining plan. They have submitted Form-I, due to the outbreak of COVID-19 pandemic lockdowns (total or partial). As per MoEF&CC Notification S.O. 221(E), Dated 18.01.2021 vide ref (3) "Notwithstanding any thing contained in this notification, the period from 1<sup>st</sup> April, 2020 to the 31<sup>st</sup> March 2021 shall not be considered for the proposed of calculation of the period of validity of Prior Environmental clearances granted under the provision of this notification in view of outbreak of Corona virus (COVID-19) and subsequent lockdowns (total or partial) declared for its control. However, all activities undertaken during this period in respect of the Environment Clearance granted shall be treated as valid". They have requested for extension of validity of Environmental Clearance. The Committee after examining the project proposals, presentations, MoEF&CC' Notifications & OMs and detailed deliberations, recommended **for issue of Extension of Environmental Clearance valid up to 31.03.2022.**
- IV. The State Level Environment Impact Assessment Authority (SEIAA), in its meeting held on 11.10.2021 examined the proposal and the recommended **for issue of**

**Extension of Environmental Clearance valid up to 31.03.2022.**

V. The SEIAA, A.P, is hereby extended the validity period of the EC order issued vide Order No. SEIAA/AP/NLR/MIN/05/2020/1853-193, dated 08.07.2020 up to 31.03.2022.

VI. All other information mentioned and conditions stipulated in the EC order issued vide reference 1<sup>st</sup> cited remain the same.

**MEMBER SECRETARY,  
SEIAA, A.P.**

**MEMBER,  
SEIAA, A.P.**

**CHAIRMAN,  
SEIAA, A.P.**

**Special Secretary To Govt**

**To**

M/s. Andhra Pradesh Mineral Development Corporation Limited,  
Mr. M. Madhusudhan Reddy,  
The vice Chairman and managing Director,  
D.No 294/1D, 100 Feet Road of Tadigadapa to Enikendu  
Kanur, Vijayawada, Krishna District-521137,A.P.  
Ph :- 9491035727.

**Copy to:**

1. Prof. V.S.R.K. Prasad, Chairman, SEAC, A.P. for kind information.
2. The Member Secretary, APPCB for kind information.
3. The EE, RO: Nellore, APPCB for information.
4. The Regional Officer, MoEF&CC, GOI Vijayawada for kind information.
5. The Secretary, MoEF&CC, GOI New Delhi for kind information.
6. Monitoring cell, MoEF&CC, GOI, New Delhi for kind information.

**GOVERNMENT OF ANDHRA PRADESH  
ABSTRACT**

EFS&T Department – Notify the A.P. Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the SEIAA and DEIAA - Notification - Orders - Issued.

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**ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY (SEC.I) DEPARTMENT**

**G.O.MS.No. 120**

**Dated: 01-11-2018.**

**Read the following.**

From the Addl.PCCF (Central), MoEF&CC, GoI, Regional Office (South Eastern Zone), Chennai, Lr.F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017.

&&&

**ORDER:**

The following notification shall be published in an Extraordinary issue of the Andhra Pradesh Gazette; Dated.01.11.2018.

**NOTIFICATION**

In pursuance of the Ministry of Environment, Forests & Climate Change, Letter F.No.DP/12.1/2016-17/ROSEZ/Mon.SEIAA & DEIAA/1458, Dt. 12.09.2017, the Governor of Andhra Pradesh hereby notify the Andhra Pradesh Pollution Control Board, Vijayawada as the Monitoring Agency to monitor compliance with the terms and conditions of Environmental and CRZ Clearance (s) granted by the State level Environment Impact Assessment Authority and District level Environment Impact Assessment Authority of Andhra Pradesh, with immediate effect.

2. The Member Secretary, Andhra Pradesh Pollution Control Board shall take further necessary action in the matter accordingly.

**(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)**

**G. ANANTHA RAMU  
PRINCIPAL SECRETARY TO GOVERNMENT**

To

The Member Secretary, A.P. Pollution Control Board, Vijayawada  
The Member Secretary, SEIAA, O/o Andhra Pradesh Pollution Control Board  
All District Magistrate & Collectors in the State

Copy to:

The PS to Minister for EFS&T

The PS to Principal Secretary, EFS&T

The Law (G) Department

The MoEFS&CC, Regional Office (South Eastern Zone),

1<sup>st</sup> & 2<sup>nd</sup> Floor, HEPC Building No. 34,

Cathedral Garden Road, Nungam Bakkam, Chennai.

**//FORWARDED:: BY ORDER//**

**SECTION OFFICER**